

श्री स्वर्ण सिंह : यह बात ठीक है कि उनका हाई कमिशन लंदन और एम्बेसी, पेरिस के साथ सम्बन्ध रहा है और . . . .

श्री हरि विष्णु कामत : उन्हीं के महमान रहे हैं ।

श्री स्वर्ण सिंह : महमान तो मैं नहीं कह सकता हूँ । लेकिन उन से मेल जोल और उनकी तरफ से इतज़ाम बगैरह रहे हैं यह बहुत ही गैर-वाजिब है । क्या कुछ प्रेस कॉफ़ेंस में कहा उसकी पूरी तफ़्तील का तो पता नहीं है . . . .

श्री स० मो० बनर्जी : पता नहीं है ?

श्री स्वर्ण सिंह : सारी प्रेस कॉन्फ़ेंस की जो प्रेस रिपोर्ट आई है वह हमारे पास है । उन्होंने वहाँ जो काश्मीर के बारे में कहा वह ऐसा है जैसा वह यहाँ कहते थे । न यहाँ के उनके बयान हमें पसन्द हैं और न वहाँ के पसन्द हैं ।

अध्यक्ष महोदय : रुपया जो वहाँ इकट्ठा किया गया था ।

श्री स्वर्ण सिंह : रुपये का हमें इल्म नहीं है जो वहाँ से दिया गया है ।

श्री रामेश्वरानन्द : अध्यक्ष महोदय—

अध्यक्ष महोदय : आप बैठ जायें ।

श्री रामेश्वरानन्द : मेरा निवेदन आप सुन लें ।

अध्यक्ष महोदय : आप अब रुकावट न डालें ।

श्री रामेश्वरानन्द : अब्दुल्ला को जानते हुए भी जो इतना रुपया उसको दिया गया, भारत की निर्धन जनता का इतना रुपया

उनको बहाने के लिए दिया गया, उसका क्या मतलब है ? कैसे आपको इस तरह से रुपया देने का अहस्यार था ?

12.31½ hrs.

#### PAPERS LAID ON THE TABLE

AUDIT REPORT, POSTS AND TELEGRAPHS, 1965 ETC.

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

- (i) Audit Report, Posts and Telegraphs, 1965, under article 151(1) of the Constitution.

[Placed in Library, see No. LT-4103/65].

- (ii) Appropriation Accounts, Posts and Telegraphs, 1963-64.

[Placed in Library, see No. LT-4104/65].

PETROLEUM AND NATURAL GAS (AMENDMENT) RULES

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy of the Petroleum and Natural Gas (Amendment) Rules, 1965, published in Notification No. G.S.R. 339 dated the 6th March, 1965, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

[Placed in Library, see No. LT-4095/65].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951.—

- (i) The All India Services (Provident Fund) Amendment

[Shri Hathi]

Rules, 1965, published in Notification No. G.S.R. 327 dated 6th March, 1965.

(ii) The Indian Civil Service Provident Fund (Amendment) Rules, 1965, published in Notification No. G.S.R. 328 dated the 6th March, 1965.

(iii) The Indian Civil Service (Non-European Members) Provident Fund (Amendment) Rules, 1965, published in Notification No. G.S.R. 329 dated the 6th March, 1965.

(iv) The Secretary of State's Services (General Provident Fund) Amendment Rules, 1965, published in Notification No. G.S.R. 330 dated the 6th March, 1965.

[Placed in Library, see No. LT-4105/65].

UNION PUBLIC SERVICE COMMISSION  
(EXEMPTION FROM CONSULTATION)  
AMENDMENT REGULATIONS

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1965, published in Notification No. G.S.R. 431 dated the 20th March, 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note.

[Placed in Library, see No. LT-4106/65].

12:32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

**Shri S. V. Krishnamoorthy Rao (Shimoga):** I beg to present the Sixty-

first Report of the Committee on Private Members' Bills and Resolutions.

12:32½ hrs.

PRESENTATION OF PETITION

**श्री किशन पटनायक (सम्बलपुर) :** श्रीमन्, मैं केंद्रीय उच्चादन शुल्क तथा नमक अधिनियम, 1944, और उसके अधीन बनाये गये नियमों के सम्बन्ध में एक याचिका देने वाले द्वारा हस्ताक्षरित दो याचिकायें उपस्थापित करता हूँ।

12:32½ hrs.

UNION TERRITORIES (DIRECT ELECTION TO THE HOUSE OF THE PEOPLE) BILL\*

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** On behalf of Shri Nanda, I beg to move for leave to introduce a Bill to provide for direct election in certain Union territories for filling the seats allotted to them in the House of the People and for matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill provide for direct election in certain Union territories for filling the seats allotted to them in the House of the People and for matters connected therewith."

The motion was adopted.

**Shri Hathi:** I introduce the Bill.

12:33 hrs.

DEMANDS FOR GRANTS†—contd.

DEPARTMENT OF COMMUNICATIONS

**Mr. Speaker:** The House will now take up discussion and voting on

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 31-3-65.

†Moved with the recommendation of the President.